

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

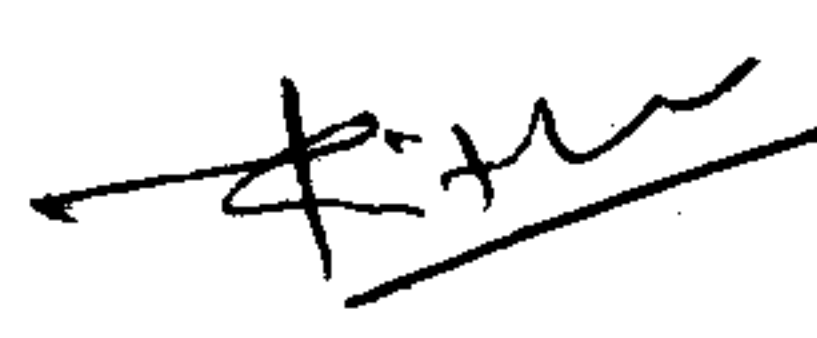
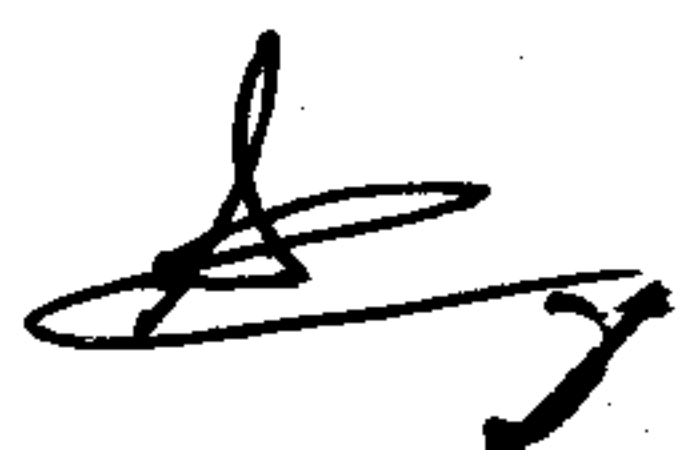
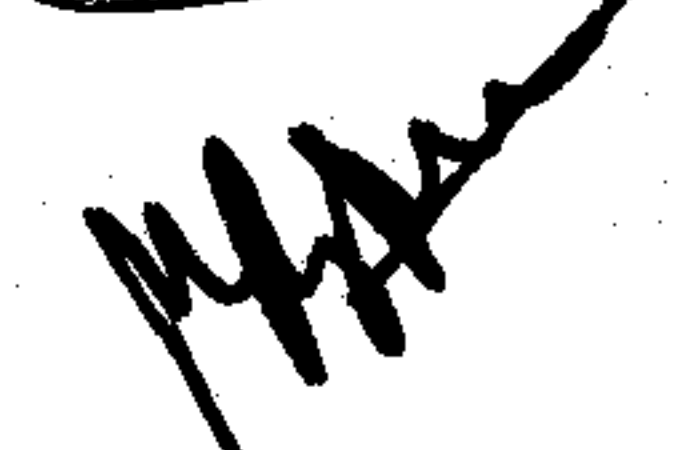
Co. Appeal No. 43/59/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

Name of the Company: Smt. Abha Goenka & Ors
V/s.
CTM Syntex (India) Ltd & ors.

Section of the Companies Act: Section 59 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NAVIN PAHWA WITH RITU SHAH	SR. ADV ADV.	RESPONDENTS	
2.	Dr. (U) CS Shilpi Thapar Adv. Megha Jani	PCS Adv.	Appellants Appellants	 

ORDER

Learned Advocate Ms. Megha Jani with Learned PCS Ms. Shilpi Thappar & Associates present for Appellants. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondents.

Heard arguments of learned Counsel for Appellant and Learned Counsel for Respondents.

Considering the averments of the petition and considering the fact that limitation issue raised in this appeal is a mixed question of fact and law depending upon the date of knowledge of the transfer of shares, basing on the averments in the petition.

This petition is admitted.

However, Appellants shall explain the locus standi of the petitioners in respect of deceased Sita Devi Goenka by filing additional affidavit along with documents, if any within one week.

Respondents shall file their reply within three weeks thereafter, serving a copy in advance to the Appellants.

Appellants shall file rejoinder within one week serving a copy in advance to the Respondents.

List the matter on 30.11.2017.



MANORAMA KUMARI
MEMBER JUDICIAL



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of October, 2017.